

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 170
TO BE ANSWERED ON 19.07.2021**

RELIEF MEASURES FOR DEPENDENTS

170. SHRI RAMESH BIDHURI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken by Government for giving social security relief for dependents of workers who have died due to Covid-19; and**
(b) the State-wise details of total number of workers who died due to Covid-19?

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a): In order to provide help and succour to the families of the Insured Persons (IPs) who died due to COVID-19, Employees' State Insurance Corporation (ESIC) has on 03.06.2021 launched ESIC COVID-19 Relief Scheme. Under this scheme 90% of average wages of deceased Insured Person shall be paid to the eligible dependents of the Insured Person who died due to COVID-19. The Scheme is effective for a period of two years w.e.f. 24.03.2020. The eligibility conditions for relief under the scheme are:-

- i. The IP who died due to COVID-19 disease must have been registered on the ESIC online portal at least three months prior to the date of diagnosis of COVID-19 disease resulting in his/ her death.**

Contd..2/-

ii. The deceased IP must have been in employment on the date of diagnosis of COVID-19 disease and contributions for at least 70 days should have been paid or payable in respect of him/ her during a period of maximum one year immediately preceding the diagnosis of COVID-19 disease resulting in death.

2. Till 09.07.2021, total 1225 claims have been received out of which 307 have been sanctioned.

3. Further, the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 envisages benefits, namely (i) maintaining of Employees' Provident Fund accumulations, (ii) Employees' Pension and Employees' Deposit Linked Insurance Scheme (EDLI). During the period April 2020 to June 2021, pension was granted to 50373 dependents of deceased members of Employees' Provident Fund Organisation involving an amount of Rs.382.84 crore. Further, insurance benefit was granted to 43632 dependents of deceased members, amounting to Rs.1115.67 crore under the Employees' Deposit Linked Insurance Scheme.

4. In order to provide relief to the dependents of workers who died during the period, the scheme of EDLI was amended providing for minimum assurance benefit of ₹2.5 lakh to eligible family members of deceased employees. In addition, the maximum insurance amount under EDLI was enhanced from Rs. 6 lakh to Rs. 7 lakh.

(b) Under the ESIC COVID-19 Relief Scheme, a total 1225 claims have been received till 09.07.2021. State wise details of these claims are enclosed at Annexure. Separate data of workers who died due to COVID-19 is not maintained.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 170 FOR 19.07.2021 ASKED BY SHRI RAMESH BIDHURI REGARDING RELIEF MEASURES FOR DEPENDENTS.****State-wise number of claims received under ESIC COVID-19 Relief Scheme****(As on 09.07.2021)**

State	No. of Claims
Andhra Pradesh	123
Assam	7
Bihar	11
Chhattisgarh	26
Delhi	101
Goa	2
Gujarat	109
Haryana	38
Himachal Pradesh	24
Jammu & Kashmir	1
Jharkhand	5
Karnataka	91
Kerala	49
Madhya Pradesh	75
Maharashtra	167
Odisha	26
Puducherry	12
Punjab	48
Rajasthan	62
Tamil Nadu	134
Telangana	31
Utter Pradesh	45
Uttaranchal	17
West Bengal	21
Total	1225
